12.25 hrs.

## PAPERS LAID ON THE TABLE

NAVAL CREMONIAL CONDITIONS OF SERVICE AND MISCELLANDOUS (FOUNTS AMENDMENT) REGULATIONS, 1967.

The Minister of Sinte in the Ministry of Finance (Shri K. C. Pant): On behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1967, published in Notification No. E.R.O. 17/E in Gazette of India dated the 7th July, 1967, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-1112/67].

GOVERNMENT RESOLUTION REGARDING ACTION TAKEN ON RECOMMENDATIONS OF STUDY TEAM OR THE WORKING OF THE D G.S. & D.

The Minister of Works, Heusing and Sapply (Skri Jaganath Rae): I beg to lay on the Table a copy of Government Resolution No. 19(8)/85-PI dated the 11th January. 1967, regarding action taken by the Government on the recommendations of the Study Team appointed to examine the working of the Directorate General of Supplies and Disposals. [Placed in Library See No. LT-1118/67].

Annual Report on working of industrial and Commercial Undertakings of the Central Government for 1965-88, Notifications under Custome Act, wic.

Shri K. C. Pant: I beg to lay on the Table ---

- (1) A copy of the Annual Report on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1965-66. [Placed in Library. See No. LT-1114/67].
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- G.S.R. 1925 published in Gezette of India dated the 8th July, 1967.
- (ii) G.S.R. 1037 published in Gazette of India dated the 5th July, 1967.

[Placed in Library. See No. LT-(115/67].

- (3) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Central Excise (Sixteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 982 in Gazette of India dated the 1st July, 1967.
- (ii) The Central Excise (Seventeenth Amendment) Rules, 1967, published in Notification No. G.S.R. 1026 in Gazette of India dated the 8th July, 1967.

[Placed in Library. See No. LT-1116/67]

- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
  - (1) The Customs and Central Excise Duties Export Drawback (General) Forty-fifth Amendment Rules, 1967, published in Notification No. G.S.R. 1022 in Gazette of India dated the 8th July, 1967.
  - (ii) The Custome and Central Excise Duties Export Drawback (General) Forty-sixth Amendment Rules, 1967, published in Notification No. G.S.R. 1928 in Gazette of India dated the 8th July, 1967.
- (iii) G.S.R. 1024 published in Gazette of India dated the 8th July, 1967, containing

## Shri K. C. Pant:

corrigendum to G.S.R. 893 dated the 10th June, 1967. [Placed in Library. See No. LT-1116/67].

12.30 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS NINTE REPORT

Shri Khadilkar (Khed): I beg to present the Ninth Report of the Committee on Private Members' Bills and Resolutions.

डा० राज मनोहर लोहिया (कन्नीज): झध्यस महोदय, में ने झापके सामने एक विशेषाधिकार का प्रभन उठाया था कि इस सदन के सदस्यों की वाणी-स्वतंत्रता का हनन प्रधान मंत्री जी ने किया है।

Mr. Speaker: I have disallowed it.

बा॰ राम मनोहर लोहिया : उसके बारे मैं भ्राप कब बात करेंगे ? में चाहना हू कि भ्राप उम पर पूर्निवचार करें।

कब ब्राप उसके बारे मैं बात करेगे।

Mr. Speaker: I have disallowed it.

डा॰ राम मनोहर लोहिया : ठीक है, लेकिन पुनर्विचार तो करेंगे । प्रापके कमरे में धाकर.....

Mr. Speaker: I have not allowed it.

बा॰ राव भगोहर लोहिया: आप चाहें नो आपको किताबों से बता कता हु।

Mr. Speaker: I do not know; unless some further light is thrown that it deserves reconsideration, how can that be done? As it stands, it is disallowed. At every party meeting, everybody has a right to discuss things, whether it be the swatantra Party or the Congress Party or the

SSP. How can we say that what is discussed at a party meeting can become a matter of privilege here?

बा॰ राम मनोहर लोहिया: परन्तु प्रध्यक महौदय, प्राप चाहे तो किताबों से मैं प्रापको बना सकता हं.....

Mr. Speaker: It cannot be discussed here.

12.31 hrs.

STATEMENT RE, KENNEDY ROUND OF TARIFF NEGOTIATIONS CONCLUDED AT GENEVA

The Minister of Commerce (Shri Dinesh Singh): I beg to lay on the Table a statement on the Kennedy Round of Tariff Negotiations recently concluded at Geneva [Placed in Library. See No LT-1117/67].

12,31½ hrs.

\*DEMANDS FOR GRANTS, 1967-68 contd.

MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION—contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Labour, Employment and Rehabilitation.

The hon Minister will now reply to the debate

The Minister of Labour, Employment and Rehabilitation (Shri Hathi): I have heard with great attention and respect the speeches of hon. Members. I thank them for their constructive suggestions, and I would like to say that I shall consider them.

<sup>\*</sup>Moved with the recommendation of the President.